

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2022 AT 02:30 P.M. THROUGH VIDEO CONFERENCE.

**IA (IBC) 189/2022 in  
Company Petition IB/331/2020  
U/s 9 of IBC, 2016**

**IN THE MATTER OF:**

NSL Krishnaveni Sugars Ltd

**...Operational Creditor**

Vs

Trident Sugars Ltd

**...Corporate Debtor**

**C O R A M:-**

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
DR BINOD KUMAR SINHA, HON'BLE MEMBER (TECHNICAL)

**ORDER**

**IA (IBC) No.189 of 2022**

Shri Saini Keshava Rao, learned counsel for the Operational Creditor appeared through videoconference. Shri Y. Suryanarayana, learned counsel appeared for the Corporate Debtor in person. Heard both of them. Default committed in complying with the terms of earlier settlement is not in dispute. IA (IBC) No.189 of 2022 is allowed. CP (IB) No.331/9/HDB/2020 is restored.

For reporting settlement or for orders, list the matter on 25.04.2022.

  
MEMBER (T)

*karim*

  
MEMBER (J)